NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH

CP No.30(ND)/2011 RT CP No.212/Chd/Hry/2017

In the matter of:

Ravi Gupta & Ors. ...Petitioners

Versus.

D.R. Foods Ltd. & Ors.Respondents

Present: Mr. Ravi Gupta, Petitioner in person

Mr. Jai Parkash Gupta, Director for the respondent

Nos.1,2 & 3.

Mr. Sat Narain Gupta for respondents No.4&5.

Adjournment is requested on the ground that the petitioner has to change his counsel because matter has been received from NCLT, Delhi. It is directed that Power of Attorney on behalf of the petitioner be filed in accordance with rules before the date fixed. The petitioner has not deposited the costs of ₹20,000/- imposed on 22.11.2016. Last opportunity is granted for payment of the costs on the next date fixed, otherwise necessary consequences shall follow. It is also stated that learned counsel for the respondents is not able to come today. List the matter for arguments now on 30.01.2018 alongwith CP No.24(ND)/2011 / RT CP No.210/Chd/Hry/2017.

Sd/-(Justice R.P. Nagrath) Member(Judicial)

December 04, 2017